

Newsletter

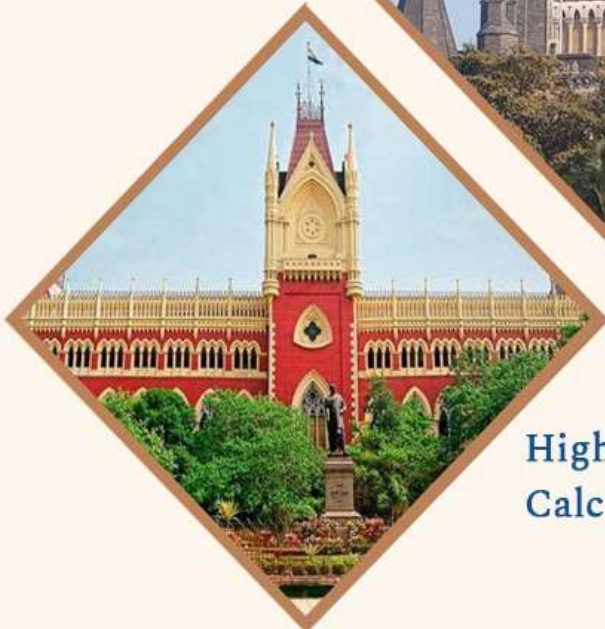
e-Committee, Supreme Court of India

Special
Edition

High Court Of
Bombay



High Court Of
Calcutta



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From the Desk of The Chief Justice of India



As we embrace digital advancements within the judiciary, the E-Committee is thrilled to bring you this special edition of our newsletter. It chronicles the significant strides and innovative projects unfolding across all High Courts in India. This edition not only documents our journey through the digital landscape but also celebrates the pivotal accomplishments of each High Court, highlighting our collective push towards a digitally empowered judiciary. Since the launch of the E-courts project, we have witnessed transformative phases that have set a robust foundation for the ongoing Phase III. The dedication of each High Court to this cause has been remarkable, driving digital transformation forward with the goal of expanding access to justice for all stakeholders—citizens, litigants, advocates, judges, and law students alike.

This special edition proudly showcases the electronic efforts and exemplary practices adopted by each High Court. Our focus remains on highlighting these initiatives and sharing the innovative techniques that foster digital transformation within their jurisdictions. The newsletter more than a mere report; it is a source of inspiration, encouraging each High Court to learn from others, adopt successful strategies, and continuously innovate. It also serves as a real time archival of our progress in making the courts in India natively digital. Our success going forward will be measured against our progress so far. The newsletter is a handy guide for the public to be the arbiter of our successes.

The E-Committee aims to position the Indian judiciary as a global frontrunner in providing "Access to Justice" through technological means. I commend the relentless effort and significant achievements of each High Court in their unique contributions to this endeavour. Their work does not only reflect their commitment to progress but also ensures the Indian Judiciary's place as a leader in technologically advanced judicial systems. Special thanks to the E-Committee of the Supreme Court of India for their invaluable and meticulous effort in compiling this archive of progress. I would also like to extend my gratitude to my law clerks, Ankita Gupta, Anuna Tiwari, Nauman Beig, and Sonal Rawat, whose contributions have enriched this publication.

I hope this newsletter serves as a beacon of innovation and cooperation, inspiring continued excellence and leadership in the digital transformation of our judiciary.

*Dr Justice D Y Chandrachud
Chief Justice of India*

e-Courts Phase III Regional Cluster Workshop North East Zone at Judicial Academy, Assam



The eCommittee, an integral part of the judiciary dedicated to harnessing technology for the advancement of the justice delivery system, is set to conduct a Regional Cluster Workshop on 19.01.2024 &

20.01.2024, in collaboration with the prestigious Judicial Academy, Assam. The event will take place at the Judicial Academy's premises in Guwahati, bringing together technology experts, and judicial

officers from the region. The Regional Cluster Workshop aims to foster a deeper understanding of the latest technological advancements in the legal landscape and explore innovative solutions to enhance the efficiency of the judiciary. With a focus on digitalization and the integration of technology in court processes, the workshop will provide a platform for meaningful discussions, knowledge-sharing, and collaboration among legal professionals. The programme was inaugurated by the Hon'ble Mr. Justice (Retd.) Mir Alfaz Ali, Director, Judicial Academy, Assam, Special Address by Shri Pravash Prashun Pandey, Joint Secretary (eCourts, Justice-II and National Judicial Academy) Department of Justice, Govt. of India and Scope and object of digital accessible training introduced by Ms. R. Arulmozhiselvi, Member (HR), e-Committee. Hon'ble Mr. Justice Suman Shyam, Judge,

Gauhati High Court encourages all participants to participate and learn something advanced for legal works and Vote of Thanks by Shri Subhrangsu Dhar, Registrar (Judicial & IT), Gauhati High Court. The agenda of this workshop to renowned experts will lead sessions on topics such as implementation strategies of Case Information System 4.0, Cloud management & maintenance, National Judicial Data Grid (NJDG), E-filing, Digitization & e-Payment, National Service and Tracking of Electronic Processes, Virtual Courts, Digital Courts, E-Courts Phase-III Procurement, ICJS (Inter-Operable Criminal Justice System) to make their legal works on a particular software. Through this regional cluster workshop attendees will have the chance to network with peers, exchange ideas, and build connections that can contribute to the overall growth of the legal community.

e-Committee's Digital Accessibility Training for Visually Challenged Court Staff in Kerala



The Digital Accessibility training for visually challenged Court staff was conducted under the aegis of e-Committee, Supreme Court of India, High Court of Kerala and Kerala Judicial Academy in two batches -first batch on 15.01.2024 and 16.01.2024 and the second batch on

17.01.2024 and 18.01.2024. The training programme was inaugurated by the Honourable Chief Justice, High Court of Kerala in the presence of Smt R. Arulmozhiselvi (HR) e-Committee, Supreme Court of India, the Honourable Mr. Justice A. Muhamed Mustaque, Chairman

Computerisation Committee, Shri. Gopakumar G, Registrar (Computerisation) - Cum - Director (IT) and Shri. Joseph Rajesh K A, Deputy Director (IT). The resource persons were from NIEPVD, Regional Centre Chennai- Shri G. M

Sridhar and Smt Anushiya. 25 participants attended the training programme in batch I and 28 participants attended the training programme in batch II.



High Court of Orissa Inaugurates Twenty Paperless Courts in Phase-VIII



On 22.01.2024, 20 Paperless Courts in Phase-VIII were inaugurated in virtual mode by Dr. Justice Bidyut Ranjan Sarangi, Acting Chief Justice, High Court of Orissa in presence of Justice Krushna Ram Mohapatra, Chairperson, IT & AI Committee of the High Court of Orissa, Dr. Justice Sanjeeb Kumar Panigrahi, Member, IT/AI Committee & Judges of the High Court of Orissa. District Judges and judicial officers of the state joined the event through virtual

mode. With the inauguration of 20 Paperless Courts in Phase-VIII on 22.01.2024 the number of Paperless Courts in the District Judiciary of the State has now reached 266. The above said event held on 22.01.2024 can be viewed in the Court's YouTube channel by clicking the link below:
<https://www.youtube.com/live/288S-LTStIA?si=wKp13WUq8IuipQof>

Patna High Court Inaugurates 'Scanning & Digitization Centre (Pilot Project)' At District Court



As per the guidelines and directions of Hon'ble the Apex Court, Digitization was inaugurated by Hon'ble Mr. Justice K. Vinod Chandran, the Chief Justice, Patna High Court at Purnea District Court as Pilot Project on 06.01.2024. On this occasion Hon'ble Mr. Justice Chakradhari Sharan Singh, Judge, Patna High Court, Hon'ble Mr. Justice Vipul M. Pancholi, Judge, Patna High Court, Hon'ble Mr. Justice Mohit Kumar Shah, Judge,

Patna High Court, Hon'ble Mr. Justice Purnendu Singh, Judge, Patna High Court –cum- Inspecting Judge, Purnea Judgeship, Hon'ble Mr. Justice Chandra Shekhar Jha, Judge, Patna High Court remained physically present to grace the occasion. Sri Dipankar Pandey, Registrar (IT)-cum-CPC and Sri Ravi Ranjan, OSD, Computerization, Patna High Court were also present. The Digitization work has been awarded to NICSI. Its empanelled Vendor Enhira Software Exports Ltd started the Scanning & Digitization works as per the SOP provided by the Hon'ble Supreme Court. The newly inaugurated Scanning & Digitization centre is well equipped with modern high-speed scanners, high-end computer devices and peripherals for smooth and seamless Digitization of case records at Purnea Judgeship.

Training Programme On Digitization in High Court of Kerala



An induction training ECT_17_2024 was held on 30.01.2024, to familiarise the new Digitization Officers (36) with the nature of their work and to provide an overview of the responsibilities associated with the High Court's Digitization project.

e-Office Training Programme at Kalpetta District of Kerala



District. A total of 161 staff members participated in the training. All communications between the Courts in the Kalpetta districts and the High Court

In the fourth phase of implementing eOffice, the High Court organised a training program on 25.01.2024, for all Ministerial Staff in the Kalpetta

regarding administrative matters are to be done through eOffice mode only, except under exceptional circumstances.

Training On 'Case Disposal Monitoring & Response System' in the Thodupuzha, Kozhikode Districts of Kerala



An online training session on the District Court Case Disposal Monitoring and Response System for the staff of the District Judiciary was conducted by the Ecourt Cell, High Court of Kerala. The training was

attended by both staff, responsible for handling the respective sections and the technical staff from each court complex.



On 20.01.2023, an online training session on the District Court Case Disposal Monitoring and Response System was held for Zonal Officers,

System Assistants, and 19 court staff members from every court complex in the Kozhikode judicial district.

Hybrid ICT Training For The E-Courts Phase III Projects at High Court of Madras



As per the directions of the Hon'ble e-Committee, Supreme Court of India, the High Court of Madras has conducted the ICT Training/ Capacity Building Training for the e-Courts Phase III Project for the Academy wise nominated Judicial Officers on 21.01.2024. The Nominated Judicial Officers under Chennai Jurisdiction have attended

the training in person at the Meeting Hall, High Court of Madras and the Judicial Officers nominated under Coimbatore & Madurai Jurisdictions have attended the training through Hybrid mode. Subsequently, the trained Judicial Officers are imparting training to the rest of the Judicial Officers / Advocates / Staff of their respective Districts.

Training Programme on Online Fine Payment in Criminal Courts at Delhi District Judiciary



The Refresher training programme was organised by Delhi Judicial Academy on the topic "Online Fine Payment in Criminal Jurisdiction" at Tis Hazari court, Karkardooma Court complex,

Saket Court ,Rouse Avenue and Dwaraka using Cisco Webex meeting app on 29.01.2024 and 30.01.2024. In all district courts training, a total of 760 participants attend training.

e-Committee Supreme Court of India Special Edition



Achievements of Phase-I & Phase-II of e-Courts Project of High Court of Bombay



Phase-I of e-Courts Project:

Phase-I (2011-2015) of the e-Courts project made significant progress in computerising the Judicial System in the State. In this Phase, Laptops and Printers were provided to the Judicial officers. Similarly, a video conferencing facility was installed between Jails and Courts. In Phase I computer training was imparted to Judicial Officers and court staff. Phase-I covered District and Taluka Courts in its initial phase, equipping them with computer hardware, printers, UPS, Scanners, Projector, LAN infrastructure, Servers, DG Sets, Leased Line & VPN over

broadband connectivity and CIS including Marathi Data Entry.

Creation of Computer Room/ Judicial Service Centre at all the District and Taluka Court complexes: The computer server room has been set up at each District and Taluka Court Complex. Judicial Service Centre has also been set up at each court complex, as a citizen service interface counter for provision of various services such as case filing and status enquiry.

Power Back-up: Under Phase-I, 1908 Courts were equipped with UPS and 275 Courts were equipped with DG sets.

Hardware: Under Phase-I, 1908 Courts were equipped with Servers, Desktop Computers, Thinkpads, Printers, Scanners, and Projector.

Communication, Connectivity and Local Area Network: Leased Line & VPN over Broadband connections were provided to the 410 Court Complexes under Phase-I. 1891 number of Courts in which LAN was installed under Phase-I.

ICT Training for Judges & their Staff: ICT training was imparted to Judicial Officers and Court Staff to make them familiar with and proficient in the use of ICT tools for the following target groups, 43 Master Trainers, 31 District System Administrators, 167 System Administrators, 13227 Court Staff.

Laptops and Laser Printers to Judicial Officers: Laptops & Printers were provided to all existing Judicial Officers to enable them to work from their chamber, courtroom and residential offices in an effective manner.

Video Conferencing: 76 Video Conferencing Units for District Courts and Prisons in the State were provided under Phase – I.

Phase II of e-courts project:

Phase II (2015-2023) of the e-Court project focused on citizen-centric software applications. In Phase II, existing connectivity was upgraded to Wide Area Network Connectivity. Under Phase II, District and Taluka Courts in the State were equipped with ICT infrastructure like LAN Points, Printers, Display Boards, Thin Clients, Extra Monitors, Kiosks, Solar Power Plants, UPS, Servers, DG Sets, Projectors, VC Units, Scanners, Digital Signature token, Justice Clock, Document Visualizer. Phase II facilitated the provision of online certified copies and e-payment gateways to make deposits, and pay court fees and fines. Phase II ushered in a new era of the establishment of information kiosks at High Courts and District Courts.

Site Preparation Work for Server

Rooms: Under Phase II Site preparation work for Server Rooms at 33 Court Complexes was completed.

Upgraded Connectivity for District

and Taluka Courts: WAN connectivity is provided to 464 locations of the District and Taluka Courts in the State of Maharashtra.

ICT (VC) infrastructure: 390 Video Conferencing Units viz. All-in-One computer, Display Unit, USB-based Microphone cum speaker, Web camera and UPS were provided for District & Taluka Courts and Jails in the State. 964 Court halls of the District and Taluka Courts in the State of Maharashtra were provided with complete VC solutions .

25 Court Complexes were equipped with Hybrid Solar power facilities under Phase II.

ICT infrastructure for District Legal

Services Authority (DLSA): 38 numbers of i5 equivalent Desktop PC, 76 numbers of i3 Desktop PC, 38 numbers of MFD

Duplex Printers, 38 numbers of 1 KVA UPS and 212 numbers of LAN points provided to District Legal Services Authorities in the State.

ICT Infrastructure for Taluka Legal Services Authority (TLSA):

617 numbers of i3 Desktop PC, 305 numbers of MFD Duplex Printers, 308 numbers of 1 KVA UPS and 1140 numbers of LAN points provided to the Taluka Legal Services Authorities in the State.

ICT Infrastructure for Maharashtra Judicial Academy, Uttan, Thane:

31 numbers of i5 Desktop Computers, 2 numbers of Duplex Printers, 2 numbers of MFD, 1 UPS, 1 number of DG Sets, 1 number of Scanner, 1 number of Projector, 1 number of USB Hard disk, 1 number of VC Unit and 40 numbers of LAN points provided to the Maharashtra Judicial Academy.

2400 tabs are provided to each Judicial Officer in the State of Maharashtra for being used for taking notes on e-filed cases and conducting paperless workshops.

**ICT Infrastructure for e-Governance
Centre at District Court Nashik:**

Desktops, All-in-One computers, Duplex Printers, Projector with screen, Scanner and Web Camera provided to the e-Governance Centre at District Court Nashik.

e-Filing Rules of the High Court of Bombay 2022: e-Filing Rules of the High Court of Bombay 2022 have been notified, and they apply to the High Court of Judicature at Bombay, its Benches at Nagpur and Aurangabad and High Court of Bombay at Goa, and the District Courts and Tribunals under the control and supervision of the High Court of Bombay.

High Court of Bombay Rules for Video Conferencing for Courts 2022: High Court of Bombay Rules for Video

Conferencing for Courts 2022 has been notified.

e-Sewa Kendras: 42 eSewa Kendras have been established at the District Head Quarter in the State of Maharashtra, Goa and U.T. under Phase-II of the eCourts Project. Similarly, eSeva Kendras have been established at Bombay High Court Bench at Aurangabad and Nagpur under Phase II of the eCourts Project. These established eSewa Kendras enable litigants to obtain information with respect to case status and to obtain copies of judgments and orders. These centres also extend assistance in the e-filing of cases. These Kendras represent a significant step for the common man and his right to access.

Ongoing Phase III of eCourts Project

Scanning & Digitization project of the District & Taluka Courts: The Bombay High Court has started the Scanning and Digitization project at the District and Taluka Courts in the State City Civil Court, Mumbai, all Metropolitan Magistrates Courts, Mumbai & District Court Sangli for the financial year 2023-24.

Hardware for Existing Courts Covered Under Phase I & II: The Bombay High Court has provided Desktops, scanners, Lannodes, and Digital tokens at the Porta Cabins and LAN Nodes for eSewa Kendra:

District & Taluka courts for the financial year 2023-24 for hardware components for existing courts covered under Phase I & Phase II.

Handheld Device–NSTEP: The Bombay High Court has purchased the handheld devices for the bailiffs at the District and Taluka Courts in the State.

Technical Manpower: The Bombay High Court is also in the process of hiring Technical Manpower i.e. Server/Cloud Network Administrator, Software Programmer.



The Bombay High Court has started the installation of centralised Porta cabins and LAN Nodes at 24 locations for eSewa Kendra.

Solar Installation:



The Bombay High Court has started provisioning grid-connected rooftop solar power hybrid plants facilities for backup at 45 district & Taluka court.

Best Practices (e-initiatives) of High Court of Bombay

E-filing: At the Bombay High Court and its Benches at Nagpur and Aurangabad total 74,568 numbers of cases 2,368 caveats are e-filed. On the e-filing Portal, a total of 20,224 Advocates have registered. 6,38,403 numbers of new cases were e-filed in the NJDG portal whereas, 1637,313 numbers of Miscellaneous documents & replies were e-filed in the District and Taluka Courts. Training of e-Filing was imparted to the Judicial Officers, Advocates, Advocate Clerk and DC Staff on several occasions. e-Filing is made compulsory for State and Central Government and other Departments.

VC facilities to the Courts: The Bombay High Court has provided a complete Hybrid Setup for VC, VC Licences at the Principal Seat at Bombay High Court and its Benches at Nagpur Aurangabad and Goa for conducting the Courts through VC.

Electronic Case Display Boards for Each Courtroom: Display systems

provided for the Bombay High Court and its Benches at Nagpur and Aurangabad.

Technical Manpower support for the HC, DC & TC in Maharashtra through the District System Administrators and Taluka System Administrators:

The staff members who were keen to work for eCourts Project were identified and trained. In fact, the trained staff as National Trainers extended their technical support to other states. They perform activities i.e. Hardware Maintenance and network Management, System Software installation, CIS migration, Database Administration etc.

E-payment mechanism for DC and HC: Targeted accounts are opened for the Bombay High Court and its benches at Nagpur and Aurangabad to facilitate the litigants to pay fine, penalty, Judicial deposit and other deposits through ePay portal or PoS machines. Recently ePay was rolled out for the Principal Bench Appellate Side, Nagpur Bench and

Aurangabad Bench of the High Court of Bombay. Pos Machines are also installed in 620 Court in the State. From the ePay Portal <https://pay.ecourts.gov.in> online payments can be made relating to any case pending in 620 Court.

Neutral Citation: Neutral citations, QR Code along with digital signatures are replicated to the NJDG server, the same amount of data is replicated to web servers of the official website of the High Court of Bombay. Legacy data forms 5,40,000 judgments of Appellate Side whereas 3,16,000 judgments of Original side.

Marathi Translation of Judgments using SUVAS & published on the official website: The High Court of Bombay has started making use of SUVAS and uploading recently delivered reported judgments on the official website. A separate section is created for the citizens to make them aware of important judgments delivered by the High Court in the Marathi language. The Bombay High Court has constituted

an "AI Assisted Legal Translation Advisory Committee" under the directions of the Hon'ble Chief Justice of India. Translated Judgments are also shared with Government Departments, Legal Service Authorities and other parties concerned. Total 2629 Judgments of Supreme Courts have been translated and 84 Judgments of Bombay High Court have been translated.

BHC Ingestion, BHC Interact & BHC Connect: The High Court of Bombay has independently developed its own software for digitising case records. The software uses the latest D-space 7.0 repository. 'BHC Interact' is a portal for staff, lawyers and judges to access files. 'BHC Connect' allows District and Taluka Courts to send digitised case records to the High Court.

Chloropleth Maps: The High Court of Bombay has developed a facility to generate GIS based 'Choropleth' Maps. The facility uses National Judicial Data Grid (NJDG) data and generates maps which facilitates the user to quickly

notice trends and indicates exceptions pictographically on the map. The Map helps the High Court administration to take data driven decisions without investing time and energy to mark places of deviation or similarities.

Organisation Master: In the Case Information system (CIS) adopted in the High Court and District Courts, information relating to all institutional

litigants viz. Government Departments, Constitutional bodies, Commissions, Institutions, Banks, Universities, Educational Institutions etc. are maintained in Organization Master. Organisation master in the CIS is an important data element for analysis and synthesis of the data so also for report generation purposes.

NSTEP: Status of Service of Process through NSTEP portal:

S. No.	Particulars	Maharashtra	Goa	U.T. at DDS
1	Number of Bailiffs	2559	133	8
2	Total Process Consumed	2427208	709	3069
3	Process Allocated	764587	84	1926
4	Process Delivered	677632	77	1697

Interoperable Criminal Justice System (ICJS) between police station, court, and prison: As per NJDG Portal count of FIR and Charge-Sheets Consumed is as follows-

S.No.	Particulars	No. of FIR Consumed	No. of Charge sheet Consumed
1	Maharashtra	2683852	1558167
2	Goa	24126	7749
3	Diu, Daman & Silvassa	101	136

Virtual Courts: The first Virtual Court in the State of Maharashtra for online adjudication of traffic challan and petty cases started working at Pune from 15.05.2020 at Pune. Whereas, on 31.10.2020 Virtual Court transport-related violations started at Katol District Nagpur. Currently, Pilot Project Started at Virtual Court at Nashik from 01.11.2023. The Virtual Court aims at expeditious disposal of traffic challan cases through the Virtual Court portal at <https://vcourts.gov.in>.

Capacity Building programmes: In the year 2023, a total of 33 various training programs were organised for Advocates, Registered Advocate Clerks, Staff members, and Law firms. Besides this, at each District 13 training programs were conducted as per the schedule given by the eCommittee, Supreme Court of India. As per the e-Committee Special Drive Training and Outreach Programme Proposed Calendar for 2024, Maharashtra Judicial Academy has also conducted training programs.

DC websites are shifted to S3waas platform as per the program scheduled by the eCommittee: As per program of the eCommittee, 40 District Courts websites have been migrated to S3waas Platform.

Technology-based Initiatives: a) **IT help desk:** A software seeking online help for all employees of the High Court in connection with software and hardware issues has been provisioned. Software identifies users not only by their name, designation but also traces the exact location of their place of work. Automatic assignment of complaint to the support staff as per the subject. Escalation matrix for the unresolved or unattended complaints. Reporting errors in CIS, e-filing, Scanning and Digitization.

b) **Court fee Calculator** -(Apart from valuation, calculates fee on different reliefs): Important service to Litigant and Lawyers has been provisioned. Relief or prayer-based Court fee calculator which includes a court fee

chart given in the schedule under the Maharashtra Stamps Act.

c) Auto verification Portal of the Advocates: The verification of the Advocates with the database of Bar Council is provided. Personalised service to the Advocates and Litigants has been provisioned.

d) Annual General Transfer Software for Judicial Officers: This Software automates the process of Annual General Transfers. It is easy to understand all the data of officers at one display screen to make informed decisions. It also includes a transfer automation screen with a swap facility. Shift trail facility, reports for analysis, details of Judicial Officer and places of earlier posting, remarks of PDJ along with journey Map of Judicial Officer. Special provisions are made to identify couple judicial officers, officers posted in ex-cadre, officers due for retirement, officers above 50 years of age.

e) Software for Annual Confidential Reports of Judicial officers: The

process of writing ACR of Judicial Officers was conducted manually. Now by using ACR Software the process of ACR writing of Judicial Officers is made paperless.

f) Software for recruitment: The Bombay High Court has developed a Recruitment Portal with inbuilt eKYC. The recruitment software application captures a candidate's live photo and to ensure the same candidate is filling in form 10 second video is captured. There is an administration module of this portal where an online scrutiny module is made available.

g) Email Automation Portal: It is developed by the Bombay High Court as automation software designed exclusively for bhc.gov.in domain. The Bombay High Court has created in all 1917 numbers of email IDs (Class I to III) for high court & benches at Nagpur, Aurangabad, and Goa and 15870 no. of email IDs for employees of District and Subordinate Courts in the State of Maharashtra, Goa, U.T. at Diu, Daman,

and Dadra Nagar Haveli at Silvassa by using Email Automation Portal.

h) QR Code Printed Judgments and Orders: The High Court of Bombay has developed a module whereby after scanning a QR Code printed on judgement takes the user to the where digitally signed judgement is uploaded on the website.

i) RTI Portal: End to end digit RTI Portal with integrated Digital WorkFlow and apportionment of queries to several departments and facilities of aggregated

response after receiving remarks of all the departments. This Software is integrated with D-Space.

Other Initiates:

Annual General Transfer (AGT), Automation Portal (Deployed on website), Registration and Verification of Advocates Automation Portal (Deployed on website), (Deployed on website), BHC Meetcom (Administrative Meetings for Committees of the High Court).

**e-Committee Supreme Court of India
Special Edition**





T.S. Shivagnanam
Chief Justice, Calcutta High Court.



MESSAGE

Greetings!

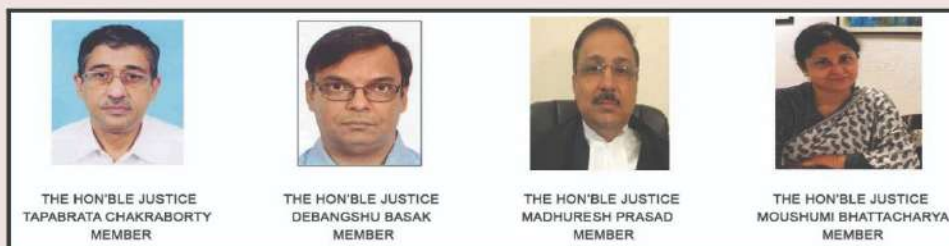
IT brings me great joy to learn of the special issue of the Newsletter by the esteemed e-Committee of the Supreme Court of India, dedicated to showcasing the e-initiatives undertaken by various High Courts across the nation. This initiative provides an invaluable platform for the judiciary to exchange innovative ideas, concepts, and best practices as we collectively journey towards complete digitization. This collaborative sharing of ideas and practices serves as a powerful catalyst in steering the entire judiciary of our nation towards a unified path of digital progress.

Furthermore, it creates an opportunity for each High Court to spotlight the advancements made in the digital transformation of the District Judiciary under its jurisdiction. It also facilitates the sharing of insights and practices originating from the diverse talent pool within the District Courts. Such initiatives not only foster collaboration and knowledge-sharing but also pave the way for a more efficient and technologically adept judiciary, ultimately ensuring greater access to justice for all. It gives me immense pleasure to share with you the remarkable e-initiatives undertaken by the Calcutta High Court, which have significantly transformed our judicial processes and enhanced access to justice for all.

In today's digital era, embracing technology is not merely an option but a necessity to ensure efficient and transparent dispensation of justice. Keeping this in mind, the Calcutta High Court has been leveraging digital solutions to streamline court proceedings and facilitate easier access for litigants and stakeholders. From the introduction of e-filing systems and online case status tracking to virtual court hearings and e-payment facilities, our endeavours have been aimed at making

These initiatives have not only reduced the burden of paperwork but have also expedited the resolution of cases, thereby upholding the fundamental right to speedy justice. As we continue to embrace innovation and adapt to the evolving landscape of technology, I am confident that our collective efforts will further enhance the efficacy and credibility of the judiciary while ensuring that justice remains accessible to all sections of society. I once again extend my heartfelt gratitude to the E-Committee of the Supreme Court of India for providing this platform to showcase our initiatives and exchange best practices with fellow members of the legal fraternity. I also extend my gratitude to the Hon'ble Members of the Calcutta High Computer Committee for their Constant Support and cooperation in realising the aims and objectives of the E-Courts project.

I Further Convey my Thanks to the members of the HighCourt Registry, in particular the Registrar. IT and the Central Project Coordinator, and the staff members of their establishment for their tireless effort in giving shape the objectives and targets laiddown by the Hon'ble E-Committee from time to time. Together, let us march ahead with renewed zeal and dedication towards building a judiciary that is not only just but also technologically advanced and responsive to the needs of the modern era.



THE HON'BLE JUSTICE
TAPABRATA CHAKRABORTY
MEMBER

THE HON'BLE JUSTICE
DEBANGSHU BASAK
MEMBER

THE HON'BLE JUSTICE
MADHURESH PRASAD
MEMBER

THE HON'BLE JUSTICE
MOUSHUMI BHATTACHARYA
MEMBER

Achievements of Phase 1 and Phase 2 of the eCourts Projects

Achievements of Phase-I of eCourts Project:

In the Phase-I of the eCourts Project, the infrastructure required for computerization of Courts was made ready starting from site preparation, installation of electrical points, AC machines and DG sets, formation/identification of Judicial Service Center/Server Room, installation of LAN and hardware in the Court Complexes. Case Information System software was implemented in the Court Complexes during the Phase-I of eCourts Project. WAN Connectivity i.e. Leased Lines and VPNoBB connectivities were also installed in the Court Complexes. Some of the achievements are given here under:-

1. Site Preparation was made in 89 Court Complexes comprising 774 Courts.
2. LAN was installed in 89 Court Complexes comprising 774 Courts.
3. Hardware was installed in 86 Court Complexes comprising 770 Courts.
4. Diesel Generator Sets were installed in 76 Court Complexes comprising 732 Courts.
5. Case Information System Software was implemented at 86 Court Complexes comprising 770 Courts.
6. Leased Line Connectivity was installed at 22 District Court Complexes and VPNoBB was installed at 67 Court Complexes.
7. Video conferencing equipment was provided at 20 District Court Complexes and 19 District Correctional Homes for production of UTPs through VC.
8. All the Judicial Officers were provided with official Laptops and Printers.
9. Broadband Connectivity was also provided in the residence of the Judicial Officers for doing official works.
10. Posts of Technical Manpower (System Officers/System Assistants) were created for implementation of eCourts Project.

11. The Judicial Officers and the Court Staff were trained on Change Management and Ubuntu Operating System.

12. The national e-Courts portal (<http://www.ecourts.gov.in>) has become operational and has been opened for public access. The portal provides online services to litigants such as details of

case registration, cause list, case status, daily orders, and final judgments.

13. The NJDG has also been made operational which helped the judiciary in judicial monitoring and management and the Government to get data for policy purposes.

Achievements of Phase – II:

During the Phase-II of the eCourts Project the Hon'ble High Court at Calcutta has procured different hardware equipments from the fund sanctioned by the Department of Justice, Government of India as well as from the State Government fund for modernising the IT infrastructure of the Courts in the State of West Bengal. From the fund allotted by the Department of Justice, Government of India various hardware were procured for the District and Sub Divisional Court Complexes, State Judicial Academy as well as District Legal Service Authority and Taluka Legal Service Committees in

the State of West Bengal & Andaman & Nicobar Islands. The following hardware were procured during the Phase-II of eCourts Project:

- (a) Desktop Computers (Core i3 and Core i5) for the Court Complexes.
- (b) Information Kiosks for the Court Complexes.
- (c) Desktop Computers for State Judicial Academy.
- (d) Laser Network Printers and Multifunctional Printers for Court Complexes.
- (e) Display Board Monitors with Thin Clients with Extra Monitor and Splitter.

- (f) Desktop Computers for District Legal Service Authorities (DLSAs) and Taluka Legal Service Committee TLSCs).
- (g) UPSs for the District Legal Service Authorities (DLSAs) and Taluka Legal Service Committees (TLSCs).
- (h) Multifunctional Printers for District Legal Service Authorities (DLSAs) and Taluka Legal Service Committees.
- (i) Justice Clock for the High Court.
- (j) UPSs for Network Room in the Court Complex.
- (k) Projectors with Screen and USB hard disks.
- (l) LAN points for DLSAs and TLSCs.

- (m) UPS for Desktop Computers.
- (n) VC equipment for Sub Divisional Courts and Sub Jails
- (o) Video Conferencing equipment for the CourtRooms
- (p) High Speed and Flatbed Scanners for Court Complexes
- (q) Hardware equipment for the eSewa Kendras
- (r) Video conferencing equipment for VC Cabins.
- (s) Hardware equipment for Help Desk Counters.
- (t) Document Visualizers for Court Compl

Phase-II Implementation of e-Initiatives of the eCommittee, Supreme Court of India

Various e-Initiatives of the eCommittee, Supreme Court of India were also implemented during the Phase-II of the eCourts Project for strengthening the Justice Delivery System and for making the eCourts services more accessible to the Litigants, Lawyers and Public at Large. The following e-Initiatives have been implemented:

- (i) Implementation of Virtual Court:** Virtual Court for e-Challan traffic cases has been implemented for 4 (four) traffic guards under Kolkata Police as 'Pilot Project' at 4th Metropolitan Magistrate Court, Calcutta. The Virtual Court was inaugurated by the Hon'ble the Chief Justice, High Court, Calcutta on 15.09.2022.

(ii) Implementation of Inter-operable

Criminal Justice System (ICJS): ICJS has been implemented in all the Court Complexes in the State of West Bengal. The metadata of the charge-sheets and FIRs are getting consumed in the CIS from the Police Stations in the State.

(iii) Implementation of Push SMS

Service: Push SMS service has been implemented at 85 Court Complexes in the State of West Bengal. The Advocates registered in CIS are getting daily updates about the status of their cases at different stages.

(iv) Implementation of e-Payment:

e-Payment of Court Fees has been introduced in the Hon'ble High Court at Calcutta and its Circuit Bench at Jalpaiguri on and from 15.07.2021. e-Payment of Court Fee has also been implemented at City Civil Court, Kolkata and at 4 Commercial Courts in the State of West Bengal from 01.12.2021.

(v) Implementation of e-Filing: e-Filing version 1.0 has been implemented at the Appellate & Original Side of the Hon'ble

High Court at Calcutta. eFiling Version 1.0 has also been implemented at the Court Complexes of the District Judiciary on and from 01.03.2023 at City Civil Court, Kolkata, Commercial Court Complex at Alipore, South 24 Parganas, Commercial Court Complex at Rajarhat, North 24 Parganas, Commercial Court Complex at Asansol, Paschim Bardhaman. The Hon'ble High Court at Calcutta has also framed eFiling Rules which are applicable for Hon'ble High Court at Calcutta as well as District Courts and Tribunals over which it has supervisory jurisdiction. Testing of eFiling Version 3.0 is going on at Hon'ble High Court at Calcutta as well as at City Civil Court, Kolkata.

(vi) Implementation of eSewa Kendra:

E-sewa Kendra has been set up at the Hon'ble High Court at Calcutta and at District Court of Barasat, North 24 Parganas and at Commercial Court Complex at Alipore, South 24 Parganas. Esewa Kendra has also been set up at 5 other District Court Complexes in the State of West Bengal.

(viii) **JustIS Mobile App:** The Judicial Officers in the State of West Bengal are using JustIS mobile app through which he/she can get the overall status of cases lying pending in his/her Court. The

justIS app is also made operational for the Hon'ble Portfolio Judges for monitoring the District.

On-Going Projects of eCourts Phase-III

Digitization Project:

- The project runs at two locations, one at West Bengal Judicial Academy for disposed of records & another at Calcutta High Court premises for current records.
- The project aims at scanning 80 crores of pages during the period of 3 years.
- Total pages scanned for the whole project up to 31st March 2023: 3,30,31,836 including 39,62,624 pages of current records and 2,90,69,212 pages of old records.
- Initiating scanning and digitization of legacy and pending case records of the courts in 15 identified pilot districts in West Bengal.
- Commissioning of Solar Power units in 75 identified court locations assessed as viable locations, on on-grid basis as an initial step.
- Ensuring seamless broadband connectivity of adequate bandwidth in each and every courtroom, for facilitating VC connectivity .
- Completing deployment of complete VC infrastructure compatible for holding trial proceedings in each and every courtroom.
- Setting up of VC Cabins with requisite hardware in District Judiciary of West Bengal and Andaman & Nicobar Islands.
- Provisioning ICT infrastructure in newly set up courtrooms.
- Commissioning fully functional advanced E-Seva kendras in all the identified court complexes.

- Implementation of E-Office Lite in the High Court.
- Implementation of e-filing 3.0 and e-payment facility in the District Courts.
- Implementation of e-filing 3.0 facility in the High Court.
- Migration of District Court Websites from Drupal platform to S3waas Platform.
- Implementation of CIS version 4.0 in the District Courts.
- Implementation of NSTEP
- Exchange of data of ePrison and forensic through ICJS.
- Implementation of more virtual courts for dealing with eChallan cases.
- Mechanism for Online Certified Copy
- Bail Bond – This application will empower district court users to define the capacity of the surety (for a bail) by uploading of surety documents. All transactions of the sureties and capacity availability can be monitored.
- FASTER – Transmission of electronic records of the High Court to all the stakeholders.
- Re-designing of the official website of the Calcutta High Court.
- Cloud based Paperless Court software applications.
- Introduction of ‘Sarthak’ module to facilitate different Departments of the State Government to track the cases filed at High Court concerning those Departments.
- Digital Signature Certificates for the Judges and Official
- Distribution of newly procured Laptops to all the officers of the District Judiciary for enhancing productivity
- Procurement and Distribution of Dictation Software to all the judicial officers for facilitating productivity.
- Revamping of LAN network in the District Judiciary
- Monitoring of uploading of judgments and orders in the CIS on a regular basis.

- Live Streaming of Court Proceedings in 14 Courts in the Principal Bench of the High Court.
- Integration of the District Judiciary with Virtual Justice Clock.
- Facilities for virtual hearing of all Circuit Bench matters by the Principal Bench when the Circuit Benches are not in session.

Best Practices (E-Initiatives) of The High Court At Calcutta

Drug Disposal Monitoring System– It is developed by the in-house IT team of the High Court for monitoring seizure, inventory, storage and disposal of narcotic substances seized by different authorities. The stakeholders are Police, NCB, Excise, Customs, DRI, Courts and the Drug Disposal Monitoring Committee of the High Court.

Inventory Management System– Through this in-house software inventory of stationary goods can be efficiently managed. There is user profile management for the Hon'ble Judges, Registrars, Courtrooms, Departmental authorities and staff.

Agenda Management System– This software facilitates efficient and flexible management of meetings at the High Court as well as efficient retrieval of

records. This software serves as a digital archive for meeting agendas and resolutions of different committees.

Hardware Resource Manager– This software helps to manage all the hardware resources through the modules of Stock Intake, Distribution, Repairment, and Disposal. It also helps in hardware audit and e-waste management.

Personal Information System– This software manages details of the judicial officers having an integrated system of providing a suggested next place of posting for the judicial officers, ensuring speedy communication between the Judicial Officers and the High Court with a paperless approach to the annual confidential reports of the Judicial Officers.

Android / IOS APP– The mobile version of the High Court’s official website is available in Android and IOS apps in the Smartphone.

Customised Display Board– Display Board module in CIS 1.0 has been customised, and is already functional in the Principal Bench of the High Court at Calcutta as well as in two Circuit Benches of the High Court. A mechanism has also been developed to show the data of the display board from CIS 1.0 to the website of the High Court at Calcutta.

Virtual Justice Clock– The Virtual Justice Clock provides live data about, institution, age, disposal and case clearance rate and other relevant data of the High Court.

Periodic Task Intimation– Tasks assigned to the registrars & other officials of the High Court can be monitored through this software. This helps in timely compliance of directions of the High Court & Hon’ble Supreme Court.

E-Gate Pass– This software is an online module to permit entry of the litigants, visitors and other stakeholders in the High Court premises.

Investment & Bank Guarantee Management System– A system has been developed to maintain details of the bank deposits of the Original Side of the High Court enabling to track all the details including date of maturity of different deposits of the Original Side of the High Court.

e-RTI Portal– e-RTI portal enables Indian citizens to file RTI applications through online mode and collect desired information from concerned authorities.

Vernacular Judgement– The translated Judgement in vernacular language is meant for the restricted use of the litigant to understand it in his/her language.

Neutral Citation System– Search and download Order /Judgment of disposed cases containing Neutral Citation number and QR code.

IT Infrastructure In District Judiciary of High Court of Calcutta

- Implementation of Case Information System software
- Judicial Service Centre
- Changed Management and Training
- Video-conferencing linking Courts and Correctional Homes
- Laptops for all Judicial Officers
- Service Delivery and National Judicial Data Grid
- Procurement of hardware for District Judiciary, DLSA, TLSC and WBJA

Implementation Of The E-Initiatives Of The E-Committee:

- ICJS & Virtual Court,
- Push SMS Services – Deployed at Calcutta High Court & Jalpaiguri Circuit Bench & at 84 District and Sub Divisional Court Complexes.
- E-Payment - Implemented for the High Court, Commercial Courts and City Civil Court at Kolkata.
- E-Filing - Principal Bench of the Calcutta High Court, 3 Commercial Courts and at City Civil Court, Kolkata.
- E-Sewa Kendra – Implemented at Calcutta High Court and at some District Courts.
- JustIS mobile app made operational.

Number of Cases Dealt With (Virtual Hearings) On VC In High Courts And District Courts As On 31st January 2024

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	243618	5474785	5718403
2	Andhra Pradesh	391084	1424736	1815820
3	Bombay	49869	141245	191114
4	Calcutta	148040	87652	235692
5	Chhattisgarh	103579	169448	273027
6	Delhi	319792	5147367	5467159
7	Gauhati- Arunachal Pradesh	2344	8147	10491
8	Gauhati - Assam	266378	412783	679161
9	Gauhati - Mizoram	3965	13268	17233
10	Gauhati - Nagaland	981	737	1718
11	Gujarat	398109	201931	600040
12	Himachal Pradesh	183997	182115	366112
13	Jammu & Kashmir	259528	505642	765170
14	Jharkhand	220915	668267	889182
15	Karnataka	1241225	143326	1384551
16	Kerala	163852	587414	751266
17	Madhya Pradesh	672052	910908	1582960
18	Madras	1455732	387461	1843193
19	Manipur	48245	15430	63675
20	Meghalaya	4579	43324	47903
21	Orissa	319030	280517	599547
22	Patna	277203	2453555	2730758
23	Punjab & Haryana	588962	2368262	2957224
24	Rajasthan	235181	193688	428869
25	Sikkim	529	14371	14900
26	Telangana	657020	191269	848289
27	Tripura	21786	32419	54205
28	Uttarakhand	86727	45205	131932
	TOTAL	8364322	22105272	30469594

Status of Implementation of Rules of VC as on 31.01.2024

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.01.2024

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in HC	Whether the Rules of e-Filing is implemented in DC
1	Allahabad	No	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati-Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	24
	Not Implemented	5	4

Status of Implementation of e-Sewa Kendras as on 31.01.2024

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in HC	Whether the e-Sewa Kendra is implemented in DC	Functioning e-Sewa Kendras in DC
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	23
6	Delhi	Yes	Yes	13
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	12
11	Gujarat	Yes	Yes	2
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	9
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	24
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	28
18	Madras	Yes	Yes	23
19	Manipur	Yes	Yes	15
20	Meghalaya	Yes	Yes	14
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	111
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	Yes	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	10
	Implemented	27	26	886
	Not Implemented	1	2	

Status of Implementation of e-Payments as on 31.01.2024

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility Implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	21
	Not Implemented	5	7

Statistics of Virtual Courts-31.01.2024

S.No.	Establishment_Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	108610	108608	413	22033	15090081
2	Chhattisgarh Traffic Department	323	315	0	55	98300
3	Gujarat Traffic Department	745747	725308	1022	36165	27244050
4	Haryana Traffic Department	1407141	1394230	4119	58264	49395151
5	Himachal Pradesh Traffic Department	261469	189964	296	7233	11076403
6	Jammu Traffic Department	356208	308924	1956	70785	43892844
7	Karnataka Traffic Department	54048	54014	152	46327	400500790
8	Kashmir Traffic Department	615473	606001	50860	126475	69932145
9	Kerala (Police Department)	1145530	1142232	3093	123920	64405991
10	Kerala Transport Department	786591	780221	4426	127231	171626303
11	Madhya Pradesh Traffic Department	89726	81415	135	4268	3580900
12	Maharashtra Transport Department	56569	55108	20	2003	2788905
13	Meghalaya Traffic Department	443	438	0	38	29100
14	Notice Branch Delhi Traffic Department	17174753	16931345	85906	1599655	1136149156
15	Odisha Traffic Ctc-Bbsr Commissionerate	455280	429465	876	27633	26373001
16	Pune Traffic Department	6080	6056	21	612	116350
17	Rajasthan Traffic Department	30929	28983	1631	11210	7580220
18	Tamil Nadu Traffic Department	193746	159108	1485	91995	853635590
19	Tripura Traffic Department	985	984	2	180	39500
20	Uttar Pradesh Traffic Department	14685412	12431632	54682	757422	432360869
21	Uttarakhand Traffic Department	9930	7810	14	422	522700
22	Virtual Court Chandigarh	233585	233585	265	14813	14378010
23	Virtual Court Delhi (Traffic)	5737651	5582590	114026	1754377	1701532102
24	Virtual Court Gujarat (Transport)	105818	102213	439	7795	29737550
25	West Bengal Traffic Department	136837	117451	451	6463	3507202
	Total	44398884	41478000	326290	4897374	5065593213

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 31.01.2024

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	25
	Not Implemented	3

E-Filing Total Count as on 31.01.2024

S.No.	State Name	High Court/ District	Total Cases Submitted		
		Court	HC	DC	Total
1	Allahabad	District Court	*	1472	1472
2	Andhra Pradesh	High Court	16087	0	16087
3	Bombay	Both Court	201681	569211	770892
4	Calcutta	High Court	5232	395	5627
5	Chhattisgarh	Both Court	78	7	85
6	Delhi	District Court	*	604280	604280
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	1657	4237	5894
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	57769	10	57779
12	Himachal Pradesh	Both Court	1772	70332	72104
13	Jammu & Kashmir	Both Court	20148	30045	50193
14	Jharkhand	Both Court	4	308	312
15	Karnataka	Both Court	714	39740	40454
16	Kerala	District Court	*	455788	455788
17	Madhya Pradesh	District Court	*	68	68
18	Madras	Both Court	35897	303271	339168
19	Manipur	High Court	992	0	992
20	Meghalaya	Both Court	0	0	0
21	Odisha	Both Court	7606	37641	45247
22	Patna	Both Court	452652	88	452740
23	Punjab & Haryana	Both Court	19219	16045	35264
24	Rajasthan	Both Court	6617	2461	9078
25	Sikkim	Both Court	3009	3995	7004
26	Telangana	Both Court	4633	5	4638
27	Tripura	Both Court	3593	533	4126
28	Uttarakhand	Both Court	15	19076	19091
		Total	839375	2159008	2998383

e-Committee Outreach/ Training Programmes Conducted During the Month of January 2024

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	15.01.2024-16.01.2024, 17.01.2024-18.01.2024	eCommittee (ECT_DAT_2024)	eCommittee, Supreme Court of India in coordination with Kerala Judicial Academy	Digital Accessibility Training For Visually Challenged court staff	Court Staff	53
2	19.01.2024-20.01.2024	eCommittee	Judicial Academy, Assam	e-Courts Phase III Regional Cluster Workshop	Judicial officers	34
3	10.01.2024	ECT_14_2024	JTRI, Allahabad, UP	Investigation in cyber crimes	Newly appointed HJS officers	50
4	27.01.2024	ECT_9_2024	JTRI, Allahabad, UP	Refresher programme for court staff through online mode	Court staff of district court to be nominated at District level	75
5	19.01.2024	ECT_6_2024	High Court of Andhra Pradesh	Training programme on digitization at high court level	High Court Digitization officials/Staffs/	110
6	20.01.2024	ECT_4_2024	District Courts level, Andhra Pradesh	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	757
7	11.01.2024 15.01.2024 16.01.2024	ECT_17_2024	West bengal judicial academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judges, Junior Division	20
8	15.01.2024-16.01.2024	ECT_14_2024	West bengal judicial academy	Cyber Laws & Appreciation & Handling of Digital Evidence – Refresher Programme	Judicial Officers	20
9	29.01.2024-30.01.2024	ECT_9_2024	West bengal judicial academy	Refresher programme for Court Staff	Staff of District Judiciary	2660 views 1126 views

10	13.01.2024	ECT_13_2024	Chhattisgarh State Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	46
11	20.01.2024	ECT_14_2024	Chhattisgarh State Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	108
12	22.01.2024 – 25.01.2024	ECT_17_2022	Delhi Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	143
13	29.01.2024- 30.01.2024	ECT_9_2022	Delhi Judicial Academy	Refresher Programmer for Court Staff	Staff of District Judiciary	760
14	29.01.2024	ECT_8_2024	Assam Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat, Process servers	460
15	30.01.2024	ECT_4_2024 & ECT_7_2024	Assam Judicial Academy	Ecourts Programme for Advocate/ Advocate Clerk	Advocate/ Advocate Clerk	130
16	30.01.2024 – 31.01.2024	ECT_8_2024	Himachal Pradesh Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	24
17	06.01.2024	ECT_13_2024	Jharkhand Judicial Academy	Computer Skill enhancement programme Level I & II	District Judges	187
18	27.01.2024	ECT_13_2024	Jharkhand Judicial Academy	Computer Skill enhancement programme Level I & II	District Judges	205
19	08.01.2024	ECT_14_2024	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers of Civil Judge Cadre	40
20	23.01.2024	ECT_14_2024	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers of Civil Judge Cadre	30

21	29.01.2024 to 31.01.2024	ECT_14_2024	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers of different cadre under state judiciary	30
22	20.01.2024	ECT_3_2024	Kerala Judicial Academy	Master Trainer Programme for New Master Trainers	for newly inducted Judicial Officer Master Trainers	8
23	30.01.2024	ECT_17_2024	Kerala Judicial Academy	ICT & e courts induction programme for newly recruited civil judges	for newly recruited civil judges junior division	36
24	19.01.2024	ECT_10_2024	Meghalaya State Judicial Academy	Programme for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at High court	11
25	29.01.2024	ECT_17_2024	Meghalaya State Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	6
26	21.01.2024	ECT_8_2024	Regional Judicial Academy, Angul through Odisha Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat, Process servers	100
27	27.01.2024	ECT_13_2024	Odisha Judicial Academy, Cuttack	Computer Skill enhancement Programme Level I & II	Judicial officers of District Judiciary (All cadre)	85
28	03.01.2024- 12.01.2024 & 18.01.2024 – 30.01.2024	ECT_17_24	At District Headquarter through Chandigarh JA	ICT and E-Courts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Jr. DivisionHaryana	105
29	20.01.2024 & 21.01.2024	ECT_17_2024	Telangana state judicial academy	ICT & e-Courts Induction Programme	Newly recruited Civil Judge Junior Division	37

30	23.01.2024	ECT_4_2024	Telangana state judicial academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	85
31	24.01.2024	ECT_4_2024	Telangana state judicial academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	75
32	24.01.2024	ECT_4_2024	Telangana state judicial academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	85
33	24.01.2024	ECT_4_2024	Telangana state judicial academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	53
34	27.01.2024 & 28.01.2024	ECT_18_2024	Telangana state judicial academy	ICT & e-Courts Induction Programme	Newly recruited Direct District Judges	12
35	21.01.2024	ECT_9_2024	Tripura Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	100
36	23.01.2024	ECT_16_2024	Tripura Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	49
Total						7915
